

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

**Before Sh. Satbeer Singh Godara, Judicial Member
&**

Sh. Brajesh Kumar Singh, Accountant Member

ITA No. 4624/Del/2024 : Asstt. Year : 2016-17

Sanjiv Maheshwari, 156, Golf Links Road, New Delhi-110003	Vs	Income Tax Officer, New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AGSPM6599C		

Assessee by : None

Revenue by : Sh. Rajesh Kumar Dhanesta, Sr. DR

Date of Hearing: 27.12.2024	Date of Pronouncement: 27.12.2024
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ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for Assessment Year 2016-17, arises against the order of CIT(A)/NFAC, Delhi's order dated 08.08.2024 in DIN & order No. ITBA/NFAC/S/250/2024-25/1067466064(1), in proceedings u/s 147 r.w.s. 144 of the Income Tax Act, 1961 (in short "the Act").

2. The assessee appears to have filed his application for withdrawal of the instant appeal as under:

"Sir,

Aggrieved by assessment order, assessee preferred appeal with respective NFAC Appeal New Delhi, which was later on decided in favour of department. Assessee preferred appeal with ITAT New Delhi against the order of NFAC Appeal vide acknowledge no. 1727784940 dated 01.10.2024. Now assessee has opted the scheme Vivad se Vishwas Scheme 2.0, therefore wants to withdraw appeal pending for hearing with ITAT New Delhi."

3. Learned departmental representative submits that he has no objection to the instant withdrawal application *per se*. Ordered accordingly.

5. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

Order Pronounced in the Open Court on 27/12/2024.

Sd/-

(Brajesh Kumar Singh)
Accountant Member

Dated: 27/12/2024

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Satbeer Singh Godara)
Judicial Member

ASSISTANT REGISTRAR